

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 02/15 of NC-VI dated 24.04.2014

Meeting No. 02/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 24.02.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. A.K.Ojha	A.D	MSME
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

The minutes of the meeting no 01 dated 11.4.2014 sent by e mail to all members of the committee were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

35	Party Name: M/S. STAR VET CHEM PVT. LTD		Status: Deferred
HQ File :01/85/162/033/AM14		RLA File :09/24/040/046/AM1406/24/040/00022/AM13/	
Fixation of ad-hoc norms under para 4.4.2 of HBP, Vol.I for export of Acidovit (Compound Animal Feed) against import of Ascorbic Acid			
It was noted that despite two D.O reminders dated 25.2.2014 and 3.4.2014 issued to Dept. Animal Husbandry, Dairying and Fisheries no comments received so far. Committee decided to remind Department of AHDF to expedite their comments. The case was deferred and to be placed before the committee on 22.5.2014			

2	36 Case No.:2/33/85-ALC3/2012	Party Name:MAGHIRAM AND SONS	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
	It was decided to remind MSME (Food) to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

3	37	Party Name:TASTE'L FIND FOOD PVT. LTD	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/133/AM13	RLA File :03/95/040/255/AM13/	Lic.No/Date:0310706518 28.08.2012	Deferred
	It was noted that information called for from the firm vide e mail dated 13.1.2014 and 4.3.2014 has not been received so far, .It was decided to issue last reminder to the firm to furnish the requisite information. The case was deferred and to be placed before the committee on 22.5.2014			

4	38	Party Name:MITTULAU LALAH & SONS	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/034/AM14	RLA File :04/24/40/013/AM14	Lic.No/Date:0410145202 16.04.2013	Deferred.
	It was noted that information called for from the firm regarding use of local ingredients , sample copies, shipping bills along with export orders are not received from the firm. It was decided to remind the firm to furnish the requisite information. The case was deferred and to be placed before the committee on 22.5.2014			

5	39 Case No.:1/22/85-ALC3/2013	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
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	HQ File :01/85/050/00143/AM14/	RLA File :09/24/040/00045/AM14/	Lic.No/Date:0910056001 15.05.2013	Deferred
	It was noted that hard copy of the application not received from RA Hyderabad despite three letters dated 20.1.2014 , 17.2.2014 and e mail 31.3.2014 . It was decided to issue D.O reminder to RA from Chairman of the Norms committee . The case was deferred and to be placed before the committee on 22.5.2014			

6	40 Case No.:1/16/85-ALC3/2013	Party Name:STAR VET CHEM PVT LTD	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00100/AM14/	RLA File :32/24/040/00004/AM14/	Lic.No/Date:3210064990 11.07.2013	Deferred
	It was noted that RA Coimbatore vide their e mail dated20.11.2013 intimated that they have requested the firm to surrender of the Advance Authorisation., but confirmation from RA , Coimbatore awaited despite three letters issued dated 22.2.2014 , 6.3.2014 and 16.4.2014. It was decided to issue D.O reminder to RA . The case was deferred and to be placed before the committee on 22.5.2014			

7	41 Case No.:12/10/85-ALC3/2013	Party Name:SABARIGIRI EXPORTS	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00070/AM14/	RLA File :53/24/040/00002/AM14/	Lic.No/Date:5310016878 21.06.2013	Deferred
	It was noted that MSME (FOOD) have furnished their comments vide letter dated 13.2.2014 , However information called for from the firm vide letter dated 5.3.2014 not received. Committee decided to remind the firm to furnish the requisite information. The case was deferred and to be placed before the Committee on 22.5.2014			

8	42 Case No.:7/27/85-ALC3/2012	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
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HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Deferred
It was noted that despite two D.O reminders dated 25.2.2014 and 31.3.2014 no comments are received from Dept.of Animal Husbandry, Dairying & fisheries . It was decided to issue another reminder to Dept of AHDF to expedite their comments. The case was deferred and to be placed before the committee on 22.5.2014			

9	43	Party Name:ICON DESIGNS	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/162/153/AM12	RLA File :06/24/40/002/AM12	Lic.No/Date:0610021574 13.04.2011	Deferred
	The case was discussed in the meeting and Committee noted the written comments furnished by MSME vide their U.O note no.30(104)2011-ME dated9.4.2014. It was decided that MSME may be asked to indicate the calculation regarding PVC coated woven fabrics. As per application (appendix -34) 10 % wastage is claimed with same import quantity in absolute terms , as recommended by MSME with 5 % wastage. The case was deferred and to be placed before the committee on 22.5.2014			

10	44 Case No.:5/10/85-ALC3/2013	Party Name:GOYAL INDIA	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00063/AM14/	RLA File :29/24/040/00002/AM14/	Lic.No/Date:2910021967 19.07.2013	Deferred
	It was decided to remind MSME (MECH, Divn,) to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

11	45 Case No.:5/14/85-ALC3/2013	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00089/AM14/	RLA File :35/24/040/00016/AM14/	Lic.No/Date:3510041815 08.08.2013	Deferred
	Committee noted the reply / comments furnished by RA Madurai vide e mail dated3.4.2014 and decided to refer the case to MFPI to furnish their comments. The case was deferred and to be placed before the committee on 22.5.2014			

12	46 Case No.:12/5/85-ALC3/2013		Party Name:TATA COFFEE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00033/AM14/		RLA File :07/24/040/00512/AM13/	Lic.No/Date:0710094512 27.03.2013	Approved
	Committee decided to approve the d-hoc input output norms as per the written comments furnished by MFPI vide their letter no. 34/DGHFT/2012 dated 2.4.2014 as under :-				
	Export item	Qty.	Import item	Qty.	
	Coffee roast (Arbica Colombia washed)	47.965 MT (Blending ratio of Imported coffee and Indian coffee is 30:70)	Coffee beans (Arbica Colombia washed)	18.00MT Including 25.5 % wastage	
	RA may take consequential action as per policy /procedure.				

13	47 Case No.:2/20/85-ALC3/2013		Party Name:TATA COFFEE LIMITED,		Meet No/Date:2/85-ALC3/2014 24.04.2014		Status:	
	HQ File :01/85/050/00121/AM14/		RLA File :07/24/040/00116/AM14/		Lic.No/Date:0710097712 23.08.2013		Approved	
	Committee decided to approve the d-hoc input output norms as per the written comments furnished by MFPI vide their letter no. 34/DGHFT/2012 dated 2.4.2014 as under :-							
	Export item		Qty.		Import item		Qty.	
	Arabica Colombia washed dark roast Coffee		17.806 MT (Blending ratio of Imported coffee and Indian coffee is		Arbica Excelso washed Coffee		17.87MT Including 25.5 % wastage	

	80:20)		
RA may take consequential action as per policy /procedure			

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48 Case No.:3/20/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
HQ File :01/85/050/00122/AM14/	RLA File :07/24/040/00115/AM14/	Lic.No/Date:0710097711 23.08.2013	Approved
Committee decided to approve the d-hoc input output norms as per the written comments furnished by MFPI vide their letter no. 34/DGHFT/2012 dated 2.4.2014 as under :-			
Export item	Qty.	Import item	Qty.
Arabica Colombia washed dark roast Coffee	71.225 MT (Blending ratio of Imported coffee and Indian coffee is 80:20)	Arbica Excelso washed Coffee	71.507MT Including 25.5 % wastage
RA may take consequential action as per policy /procedure			

15	49 Case No.:7/21/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00138/AM14/	RLA File :07/24/040/00294/AM14/	Lic.No/Date:0710100058 28.11.2013	Transferred

It was decided to remind RA Bangalore to furnish clarification regarding how Advance Authorisation issued for import of vitamins, at the same time committee decided to transfer the case to NC-3 section as per the observation of Dept. of Pharmaceuticals in their O.M No. 35021/03/2014 –PI (Norms) dated 4.3.2014.

16	50 Case No.:1/14/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00085/AM14/	RLA File :07/24/040/00214/AM14/	Lic.No/Date:0710098499 24.09.2013	Deferred
	It was decided to remind RA Bangalore to furnish the hard copy of applications at the earliest. The case was deferred and to be placed before the committee on 22.5.2014			

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51	Party Name:SUNNY EXPORTS.	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
HQ File :01/85/162/118/AM14/	RLA File :33/24/40/009/AM14	Lic.No/Date:3310028164 21.11.2013	Approved

Committee decided to allow import items with 0% wastage as applied for , on the basis of written comments furnished by office of Textile Commissioner vide their letter No. 11 (35)/ 2012/SITP/Wvg/4 dated 10.3.2014. Thus ad-hoc norms fixed are as under :-

Export Item	Qty.	Import Item	Qty.
BEACH MAT:100% PRINTED POLYESTER, BACK-100% DYED POLYESTER, FILLING-P.U. FOAM BEACH MAT AND PILLOW SHELL-100% DYED POLYESTER, FILLER-NON WOVEN FABRIC, FILLING 100%	53000.00 Nos. (each Containg : 100% POLYESTER PRINTED FABRIC	100% POLYSTER PRINTED FABRICS, 85GSM, WIDTH 102" CATEGORY NO 54075490-WAVES BLUE	12455.00 MTR
		100% POLYSTER PRINTED FABRICS, 85GSM, WIDTH	12455.00 MTR

POLYSTER(each Containg : 100% POLYSTER PRINTED FABRIC 0.470MTR, 100% POLYSTER DYED FABRICS 0.895MTR PER PC).	0.470MTR, 100% POLYSTER DYED FABRICS 0.895MTR PER PC).	102”CATEGORY NO 54075490-DAISY IMPRESSION PINK	
		100% POLYSTER DYED FABRICS, 85GSM, WIDTH 102”CATEGORY NO 54075290-WAVES BLUE	23715.00 MTR
		100% POLYSTER DYED FABRICS, 85GSM, WIDTH 102”CATEGORY NO 54075290-DAISY IMPRESSION PINK	23715.00 MTR
RA may take consequential action as per policy / procedure.			

18	52	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:								
	Case No.:8/3/85-ALC3/2013											
	HQ File :01/85/050/00008/AM14/	RLA File :02/24/040/00175/AM13/	Lic.No/Date:0210186912 27.02.2013	Approved								
Committee noted the written comments furnished by Tea Board vide their letter No LC/ALA/2013/5310 dated 26.3.2014 and it was decided that import item No. 1 i.e Tea may be suffixed with the words of “same origin, variety, quality as exported”. Thus ad-hoc norms fixed are as under :-												
<table><tr><td>Export item</td><td>Qty,</td><td>Import Item</td><td>Qty.</td></tr><tr><td>1,75,00,000 Nos. Tea Bags (blend of 100% imported Tea of various origin, (quality, variety and origin of Tea</td><td>35000.00 kg</td><td>1. Tea of same origin, variety, and quality of export</td><td>35000.00 KG</td></tr></table>					Export item	Qty,	Import Item	Qty.	1,75,00,000 Nos. Tea Bags (blend of 100% imported Tea of various origin, (quality, variety and origin of Tea	35000.00 kg	1. Tea of same origin, variety, and quality of export	35000.00 KG
Export item	Qty,	Import Item	Qty.									
1,75,00,000 Nos. Tea Bags (blend of 100% imported Tea of various origin, (quality, variety and origin of Tea	35000.00 kg	1. Tea of same origin, variety, and quality of export	35000.00 KG									

exported shall be same as imported)	2. Filter paper (12.3 GSM +/-10 %)	As per policy governing packing material.
RA may take consequential action as per policy / procedure.		

19	53	Party Name:SSK EXPORTS LTD	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/083/AM13	RLA File :02/24/040/055/AM13/	Lic.No/Date:0210178774 21.06.2012	Correction.
	Correction in norms earlier fixed in by NC in its meeting no 23 dated 23.2.2014.			
	It was noted that there was a typographical error in export quantity in ad-hoc norms ratified by NC in its meeting No 23 dated 13,2,2014. Committee decided that export quantity to be corrected as 66667.00 kg instead of 6667.00 kg , as per Tea Boards original comments letter No. LC/ALA/2013/4598 dated 31.1.2014 . Besides this all other things will remain same .Other aspects of the NC 's decision dated 13.2.2014 will remain unchanged.			

20	54 Case No.:3/3/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00003/AM14/	RLA File :31/83/040/00172/AM13/	Lic.No/Date:3110056649 02.01.2013	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

21	55 Case No.:2/34/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00158/AM13/	RLA File :31/83/040/00153/AM13/	Lic.No/Date:3110056453 11.12.2012	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

22	56 Case No.:1/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00171/AM13/	RLA File :31/83/040/00171/AM13/	Lic.No/Date:3110056650 02.01.2013	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

23	57 Case No.:2/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00172/AM13/	RLA File :31/83/040/00170/AM13/	Lic.No/Date:3110056899 23.01.2013	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

24	58 Case No.:3/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00173/AM13/	RLA File :31/83/040/00173/AM13/	Lic.No/Date:3110056648 02.01.2013	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

25	59 Case No.:9/33/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00156/AM13/	RLA File :31/83/040/00126/AM13/	Lic.No/Date:3110056192 05.11.2012	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

26	60 Case No.:7/10/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00065/AM14/	RLA File :31/83/040/00023/AM14/	Lic.No/Date:3110058549 30.05.2013	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

27	61 Case No.:5/13/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00079/AM14/	RLA File :31/83/040/00060/AM14/		Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

28	62 Case No.:6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

29	63 Case No.:9/13/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00083/AM14/	RLA File :31/83/040/00061/AM14/	Lic.No/Date:3110059474 19.07.2013	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

30	64 Case No.:4/21/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00135/AM14/	RLA File :03/94/040/00766/AM14/	Lic.No/Date:0310761844 13.12.2013	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

31	65 Case No.:9/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00112/AM14/	RLA File :31/83/040/00108/AM14/	Lic.No/Date:3110060429 25.09.2013	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

32	66 Case No.:8/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00111/AM14/	RLA File :31/83/040/00107/AM14/	Lic.No/Date:3110060430 25.09.2013	Deferred
	It was noted that information furnished by the firm forwarded to MFPI and their revised comments awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014			

MFPI to expedite their comments . The case was deferred and to be placed before the committee on 22.5.2014

33	67 Case No.:12/20/85-ALC3/2013		Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00131/AM14/		RLA File :31/83/040/00088/AM14/	Lic.No/Date:3110060276 13.09.2013	Approved
	Committee noted the comments furnished by Dept . of C&PC vide their O.M No.46011/78/2011-PC-II dated 31.3.2014 and decided to approve the ad-hoc norms with 0% wastage as no wastage is claimed by the firm. Thus ad-hoc norms fixed are as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Plastic promotional Toys Made of Nylon -6 / Polyamide -6 resin	1 No.	Relevant Nylon-6 / Polyamide – 6 Resin	1.00 kg/ kg content in the export product.	
	RA may take consequential action as per policy / procedure.				

34	68 Case No.:1/5/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
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HQ File :01/85/050/00022/AM14/	RLA File :31/83/040/00199/AM13/	Lic.No/Date:3110057361 07.03.2013	Approved
Committee noted the comments furnished by Dept . of C&PC vide their O.M No.46011/78/2011-PC-II dated 31.3.2014 and decided to approve the ad-hoc norms with 0% wastage as no wastage is claimed by the firm. Thus ad-hoc norms fixed areas under:-			
Export Item	Qty.	Import Item	Qty.
Plastic promotional Toys Made of Polypropylene/ Nylon/ Polyamide / ABS Resin	1 No.	Relevant polypropylene Resin / Granules	1.00 kg/ kg content in the export product.
		2.Relevant Nylon-6 / polyamide-6 Resin	1.00 kg/ kg content in the export product
		3.Relevant ABS Resin / Granules.	1.00 kg/ kg content in the export product
RA may take consequential action as per policy / procedure			

35	69 Case No.:7/17/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00110/AM14/	RLA File :31/83/040/00086/AM14/	Lic.No/Date:3110060277 13.09.2013	Deferred
	It was decided to remind Dept. of C&PC to expedite their comments. The case was deferred and to be placed before the committee on 22.5.2014			

36	70	Party Name:JABS INTERNATIONAL PVT. LTD	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/076/AM11	RLA File :03/94/40/1119/AM10	Lic.No/Date:0310566251 24.03.2010	Approved
	Amendment in the description of export product from Sterilized Dried Ginger to Sterilized Ginger Powder			
	It was noted ad-hoc norms against the said Authorisation has already been ratified by NC in its meeting no 43 dated 7.3.2011. Committee decided to amend the description of export product from Sterilized Dried Ginger to Sterilized Ginger Powder as per the written comments furnished by MSME (Food Division) vide their letter DC (MSME) U.O. No 17 (4) (1)/ 2013-Food dated 16.4.2014. Other aspects of NC's decision dated 07.3.2011 will remain unchanged.			

37	71 Case No.:1/25/85-ALC3/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00160/AM14/	RLA File :02/24/040/00027/AM14/	Lic.No/Date:0210190318 04.06.2013	Deferred
	It was decided to remind Dept. of pharma to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

38	72 Case No.:13/2/85-ALC3/2014	Party Name:APEX INTERNATIONAL,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00017/AM15/	RLA File :13/24/040/00058/AM14/	Lic.No/Date:1310046476 21.03.2014	Deferred
	It was decided to remind MSME (Food division) to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

39	73 Case No.:12/2/85-ALC3/2014	Party Name:ALKALOIDS CORPORATION	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00016/AM15/	RLA File :02/24/040/00203/AM14/	Lic.No/Date:0210200691 28.02.2014	Deferred
	The case was deferred and to be placed before the committee on 22.5.2014			

40	74 Case No.:1/2/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00005/AM15/	RLA File :07/24/040/00427/AM14/	Lic.No/Date:0710102255 20.02.2014	
	It was decided to remind Dept. of pharma to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

41	75 Case No.:10/2/85-ALC3/2014	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00014/AM15/	RLA File :31/83/040/00188/AM14/	Lic.No/Date:3110062310 27.01.2014	Deferred
	It was decided to remind Dept. of C&PC to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

42	76 Case No.:11/2/85-ALC3/2014	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00015/AM15/	RLA File :31/83/040/00200/AM14/	Lic.No/Date:3110062940 05.03.2014	Deferred
	It was decided to remind Dept. of C&PC to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

43	77 Case No.:9/2/85-ALC3/2014	Party Name:R.H.INTERNATIONAL	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00013/AM15/	RLA File :29/24/040/00013/AM14/	Lic.No/Date:2910024422 14.03.2014	Deferred
	It was decided to remind MSME (Mechanical Division) to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

44	78	Party Name:WRITEFINE PRODUCTS	Meet No/Date:2/85-ALC3/2014	Status:
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	Case No.:6/2/85-ALC3/2014	PVT.LTD.	24.04.2014	
	HQ File :01/85/050/00010/AM15/	RLA File :03/95/040/00851/AM14/	Lic.No/Date:0310767953 27.01.2014	
	It was decided to remind MSME (Mechanical Division) to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

45	79 Case No.:4/2/85-ALC3/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00008/AM15/	RLA File :03/95/040/00895/AM14/	Lic.No/Date:0310771114 20.02.2014	
	It was decided to remind MSME (Mechanical Division) to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

46	80 Case No.:3/2/85-ALC3/2014	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00007/AM15/	RLA File :07/24/040/00290/AM14/	Lic.No/Date:0710100666 18.12.2013	Deferred
	It was decided to remind MSME (Food division) to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

47	81 Case No.:5/2/85-ALC3/2014	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00009/AM15/	RLA File :03/94/040/00922/AM14/	Lic.No/Date:0310767986 27.01.2014	Deferred
	It was decided to remind MSME (Food division) to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

48	82 Case No.:7/2/85-ALC3/2014	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00011/AM15/	RLA File :03/94/040/00996/AM14/	Lic.No/Date:0310770163 11.02.2014	
	It was decided to remind MSME (Food division) to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

49	83 Case No.:8/2/85-ALC3/2014	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00012/AM15/	RLA File :03/94/040/00977/AM14/	Lic.No/Date:0310770235 11.02.2014	
	It was decided to remind MSME (Food division) to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014			

50	84 Case No.:2/2/85-ALC3/2014	Party Name:SHREE RENUKA SUGARS LTD.,	Meet No/Date:2/85-ALC3/2014 24.04.2014	Status:
	HQ File :01/85/050/00006/AM15/	RLA File :07/24/040/00234/AM14/	Lic.No/Date:0710099067 21.10.2013	Deferred
	It was decided to remind Directorate of Sugar to expedite their comments .The case was deferred and to be placed before the committee on 22.5.2014.			

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